

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (d). The required information is being collected and will be placed on the Table of the Sabha

Raising of minimum age of marriage

3024. SHRI M. S. SIVASWAMY.

SHRI P. GANGA REDDY.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have considered the question of raising the minimum age of marriage; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY): (a) and (b). The proposal is still under consideration

Amount remitted by each Foreign Oil Company and their proceeds and profits

3026. SHRI MOHAMMED ISMAIL:
SHRI DINEN BHATTACHARYYA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the total amount remitted abroad as profit, Head Office charges and fees for Technical Advisers during the last three years, year-wise and item-wise, by each of the Foreign Oil Companies, separately; and

(b) the total proceeds and the net profit together with its percentage during the period?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). Information in respect of major foreign oil companies is given in Statements I and II laid on the Table of the House. [Placed in Library. See No. LT-3910/72].

Take-over of Smith Stanistreet and Company Limited, Calcutta

3027. SHRI INDRAJIT GUPTA: Will the Minister of PETROIFUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No. 2241 on the 7th April, 1972 and state:

(a) the present position in regard to the take-over of the Smith Stanistreet and Company Ltd., Calcutta by the Indian Drugs and Pharmaceuticals as its Controller; and

(b) whether there has been any legal complication about the taking over of that concern by the I.D.P.L and, if so, the nature thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROIFUM AND CHEMICALS (SHRI DALBIR SINGH): (a) By a notification, dated the 4th May 1972, the management of M's. Smith Stanistreet & Co., Ltd, Calcutta was taken over by Government under Section 18(a) of the Industries (Development and Regulation) Act 1951 and the Indian Drugs and Pharmaceuticals Ltd, were appointed as its Authorised Controller. The authorised controller took over the management on the 8th May, 1972.

(b) No, Sir.

सर्वोच्च न्यायालय तथा उच्च न्यायालयों में पांच वर्ष तथा दस वर्ष से अधिक समय से अनिर्णीत पड़े मामले

3028. श्री हुकम चन्द कश्यप :

प्रो० नारायण चन्द पाराशर :

क्या बिधि और न्याय मंत्री यह बताने की कृपा करेंगे कि सर्वोच्च न्यायालय और उच्च न्यायालयों में पांच वर्ष तथा दस वर्ष से अधिक समय से कितने कितने मामले अनिर्णीत पड़े हैं ?

बिबि और न्याय तथा पेट्रोलियम और देने वाला विवरण सभा पटल पर रखा गया
रसायन नंत्री (श्री एच० आर० गोखले) : है ।

30-6-72 तक की जानकारी

विवरण

उच्चतम न्यायालय और उच्च न्यायालयों में 30-6-72 को पांच वर्ष से अधिक और दस वर्ष से अधिक लम्बित मामलों की संख्या

न्यायालय का नाम	5 वर्ष से अधिक से	10 वर्ष से अधिक से
उच्चतम न्यायालय	192	कुछ नहीं

उच्च न्यायालय

1. इलाहाबाद	8,362	756
2. आन्ध्र प्रदेश	16	कुछ नहीं
3. बम्बई	5,579	150
4. कलकत्ता	17,501	3,964
5. दिल्ली	1,713	27
6. गोहाटी	163	कुछ नहीं
7. गुजरात	579	13
8. हिमाचल प्रदेश	132	कुछ नहीं
9. जम्मू-कश्मीर	27	कुछ नहीं
10. केरल	88	16
11. मध्य प्रदेश	992	14
12. मद्रास	1,110	22
13. मैसूर	35	3
14. उड़ीसा	कुछ नहीं	कुछ नहीं
15. पटना	1,266	82
16. पंजाब और हरियाणा	4,493	171
17. राजस्थान	कुछ नहीं	कुछ नहीं